

BENCH-I

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P.(IB) No.534/KB/2017

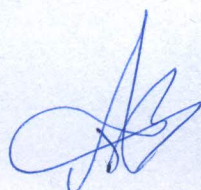
Present: Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 31st January 2018, 10.30 A.M

Name of the Company		Crystal Cable Industries Ltd.-Versus- The Director of Incom Tax (Recovery) & Anr.	
Under Section		31 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

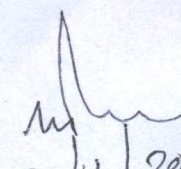
- i> Ratnanka Banerji, Sr Adv
 ii> D.N. Sharma, Adv
 iii> R. Rai, Adv
 iv> Anunoy Basu, Adv

} Petitioners


31/01/18

Moti Sagar Tiwari

Adv for Respon


31/1/2018

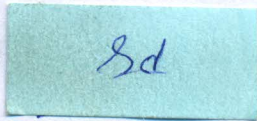
ORDER

Ld. Counsel for the petitioner and the respondents is present.

Ld. Counsel for the respondents sought leave of the Tribunal to file reply and brought to my notice a letter of request submitted by the respondents. Prayer is granted. Opportunity is given for filing reply affidavit as a last chance and is to be filed within 2 weeks after serving a copy of the

reply affidavit to the petitioner. Thereafter rejoinder, if any,
may be filed by the petitioner within 2 weeks.

List it on 05/03/2018.


(Jinan K.R.)
Member (I)